

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 2452  
TO BE ANSWERED ON 13.12.2021**

**NATIONAL MINIMUM WAGE FOR DOMESTIC WORKERS**

**2452. SHRI SUBBARAYAN K.:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has data on the domestic workers;**
- (b) whether the Government proposes to come out with national minimum wage for domestic workers; and**
- (c) whether the Government proposes to bring a law to define decent wages and working conditions for domestic workers?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a): As per Census 2011 data, the number of domestic workers in the country were 47,81,355. However, Labour Bureau under Ministry of Labour & employment has launched an All India Survey of Domestic Workers with effect from 22.11.2021.**

**(b) & (c): Ministry of Labour and Employment has enacted four Labour Codes by subsuming 29 central labour laws. The new Labour Codes, viz Code on Wages, 2019, Code on Occupational Safety, Health and Working Conditions, 2020 and Social Security Code, 2020 provide for decent working conditions, occupational safety, grievance redressal mechanism and social security benefits to all categories of workers including domestic workers. Section – 5 of the Code on Wages, 2019 provides that no employer shall pay to any employee wages, less than the minimum rate of wages notified by the appropriate Government. Hence, the right to minimum wages has been universalized including domestic workers.**

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